

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 854, 856 & 857 OF 2018 IN**  
**DFR NO. 1585 OF 2018**

**Dated: 06<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>M/s Adani Green Energy (Uttar Pradesh) Ltd.</b>	....	<b>Appellant(s)</b>
<b>Versus</b>		
<b>Uttar Pradesh Electricity Regulatory Commission &amp; Ors.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Raunak Jain  
Mr. Vishvendra Tomar

Counsel for the Respondent (s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava  
Ms. Gargi Srivastava for R-2

**ORDER**

Learned counsel, Mr. C.K. Rai, accepts notice on behalf of the first Respondent. He submitted that, learned counsel appearing for the Appellant may kindly be directed to serve the copy of IAs as well as appeal paper book. Learned counsel, Ms. Garima Srivastava, accepts notice on behalf of the second Respondent.

Further, learned counsel appearing for the Respondent Nos. 1 and 2 pray for three weeks time to enable them to file their respective reply to the IA Nos. 854 of 2018, 856 of 2018 & 857 of 2018 filed by the Appellant.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2, as stated above, are placed on record.

Learned counsel, Mr. Raunak Jain, appearing for the Appellant is directed to serve the copy of IAs as well as appeal paper book to learned counsel appearing for the first Respondent.

Learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective reply to the IA Nos. 854 of 2018, 856 of 2018 & 857 of 2018 filed by the Appellant by 27.09.2018, after duly serving copy on the other side.

List the matter for on **01.10.2018**, as requested.

**(S.D. Dubey)**  
**Technical Member**

*vt/pk*

**(Justice N.K. Patil)**  
**Judicial Member**